

**Notification under the provision of the Goa State Guarantees Act, 1993
(Goa Act 16 of 1993)**

Sr. No.	Notification /Orders	Section/Rules	Official Gazette Reference
1	8-1-97/LA dated 27th August, 1997	Goa State Guarantee Repeal Ordinance, 1997	Series I No. 22 (Extraordinary) dated 28-8-1997
2	1-28-97/Fin(Bud) dated 29th April, 1998.	Section 1(2)	Series I No. 4 (Extraordinary-4) dated 29-4-1998
3	7-7-98/LA dated 7th April, 1998	Amendment	Series I No. 2 (Extraordinary) dated 9-4-1998
4	7-14-2001/LA dated 31st January, 2001.	First Amendment	Series I No. 43 (Extraordinary-3) dated 31-1-2001
5	7 -57 -2001/LA dated 20th September, 2001.	Second Amendment	Series I No. 25 (Extraordinary) dated 20-9-2001
6	7/12/2003/LA dated 28th April, 2003	Third Amendment	Series I No. 4 (Extrordinary-2) dated 28-4-20
7	7/10/2005-LA dated 1st March, 2005.	Fourth Amendment	Series I No. 48 (Extraordinary) dated 1-3-2005
8	7/17/2015-LA dated 15th September, 2015.	Fifth Amendment	Series I No.24 9Extrordinary-3) dated 15-9-2015

GOVERNMENT OF GOA
Department of Law & Judiciary
Legal Affairs Division
Notification
8-1-97/LA

The Goa State Guarantee (Repeal) Ordinance, 1997 (Ordinance No. 1 of 1997), which has been promulgated by the Governor of Goa on 23-8-1997, is hereby published for general information of the public.

P. V. Kadneker, Joint Secretary (Law).

Panaji, 27th August, 1997.

THE GOA STATE GUARANTEE (REPEAL)
ORDINANCE, 1997
(ORDINANCE NO.1 OF 1997)

Promulgated by the Governor of Goa, in the Forty-eighth Year of the Republic of India.

An Ordinance to repeal the Goa State Guarantee Act, 1993.

Whereas the Legislature of the State of Goa is not in session and the Governor of Goa is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of power conferred by clause (I) of Article 213 of the Constitution, the Governor of Goa is pleased to promulgate the following Ordinance, namely:-

1. Short title and commencement. - (1) This Ordinance be called the Goa State Guarantee Repeal Ordinance, 1997.

(2) it shall come into force at once.

2. Repeal of Act 16 of 1993.- The Goa State Guarantee Act, 1993 (Act 16 of 1993), is hereby repealed.

23rd August, 1997.

Sd/-
Dr. P. C. Alexander
Governor of Goa.

GOVERNMENT OF GOA
Department of Finance Revenue & Expenditure Division

Notification

1-28-97/Fin(Bud)

In exercise of the powers conferred by sub-section (2) of section 1 of the Goa State Guarantees Act, 1993 (Goa Act 16 of 1993) (hereinafter called the "said Act"), the Government of Goa hereby appoints the 30th day of April 1998, as the date on which the provisions of the said Act shall come into force.

By order and in the name of the Governor of Goa.

S. V. Madkaikar, Under Secretary (Fin-Exp).

Panaji, 29th April, 1998.

(Published in the Official Gazette Series I No. 4 (Extraordinary-4) dated 29-4-1998)

GOVERNMENT OF GOA

Department of Law and Judiciary Legal Affairs Division

Notification

7-7-98/LA

The Goa State Guarantees (Amendment) Act, 1998 (Goa Act 15 of 1998), which has been passed by the Legislative Assembly of Goa on 26-3-1998 and assented to by the Governor of Goa on 2-4-1998, is hereby published for general information of the public.

P. V. Kadneker. Joint Secretary (Law).

Panaji. 7th April, 1998.

The Goa State Guarantees (Amendment) Act, 1998
(Goa Act 15 of 1998) [2-4-1998]

AN

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to amend the Goa State Guarantees Act, 1993(Act 16 of 1993).

Be it enacted by the Legislative Assembly of Goa in the Forty-ninth Year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Goa State Guarantees (Amendment) Act, 1998.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. Amendment of section 3. - In section 3 of the Goa State Guarantees Act, 1993 (Act 16 of 1993),-

(i) in sub-section (1) for the expression "Rs. 40.00 crores", the expression "Rs. 200.00 crores" shall be substituted;

(ii) in sub-section (2),-

(a) for clause (a) the following shall be substituted, namely:-

“(a) a Statement of any guarantee given not later than six months from the close of each financial year; and”;

(b) in clause (b). for the expression "within three months after the end of any financial year", the expression "within six months after the close of any financial year" shall be substituted.

Secretariat Annexe,
Panaji.
Dated: 7-4-1998.

B. S. SUBBANNA
Secretary to the Government
of Goa Law Department
(Legal Affairs).

Notification

7-14-2001/LA

The Goa State Guarantees (Amendment) Act, 2001 (Goa Act 14 of 2001), which has been passed by the Legislative Assembly of Goa on 22-1-2001 and assented to by the Governor of Goa on 25-1-2001, is hereby published for general information of the public.

S. G. Marathe, Under Secretary (Drafting).

Panaji, 31st January, 2001.

The Goa State Guarantees (Amendment) Act, 2001

(Goa Act 14 of 2001) [25-1-2001]

AN

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further to amend the Goa State Guarantees Act, 1993 (Goa Act 16 of 1993).

Be it enacted by the Legislative Assembly of Goa in the Fifty-first Year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Goa State Guarantees (Amendment) Act, 2001.

(2) It shall be deemed to have come into force with effect from the 3rd day of October, 2000.

2. Amendment of section 3.- In section 3 of the Goa State Guarantees Act, 1993 (Goa Act 16 of 1993) (hereinafter referred to as the "principal Act"), in Sub-section (1), for the expression "Rs. 200.00 crores", the expression "Rs. 350.00 crores" shall be substituted.

Secretariat Annexe, Panaji. Dated: 31-1-2001.	V. P. SHETYE, Secretary to the Government of Goa, Law Department (Legal Affairs).
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GOVERNMENT OF GOA

Department of Law & Judiciary Legal Affairs Division

Notification

7 -57 -2001/LA

The Goa State Guarantees (Second Amendment) Act, 2001 (Goa Act 59 of 2001), which has been passed by the Legislative Assembly of Goa on 23-7-2001 and assented to by the Governor of Goa on 13- 9-2001, is hereby published for general information of the public.

S. G. Marathe, Under Secretary (Drafting).

Panaji, 20th September, 2001.

The Goa State Guarantees (Second Amendment) Act, 2001
(Goa Act 59 of 2001) [13-9-2001]

AN

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further to amend the Goa State Guarantees Act, 1993 (Goa Act 16 of 1993).

BE it enacted by the Legislative Assembly of Goa in the Fifty-Second Year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Goa State Guarantees (**Second Amendment**) Act, 2001.

(2) It shall come into force at once.

2. Amendment of section 3.- In section 3 of the Goa State Guarantees Act, 1993 (Goa Act 16 i of 1993), in sub-section (1), for the expression "Rs. 350.00 crores", the expression "Rs. 550.00 crores" shall be substituted.

Secretariat-Annexe, Panaji. Dated: 20-9-2001.	V. P. SHETYE, Secretary to the Government of Goa, Law Department, (Legal Affairs)
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(Published in the Official Gazette Series I No. 25 (Extraordinary) dated 20-9-2001)

GOVERNMENT OF GOA

Department of Law & Judiciary Legal Affairs Division

Notification

7/12/2003/LA

The Goa State Guarantees (Third Amendment) Act, 2003 (Goa Act 11 of 2003), which has been passed by the Legislative Assembly of Goa on 31-3-2003 and assented to by the Governor of Goa on 23-4-2003 is hereby published for general information of the public.

S. G. Marathe, Under Secretary (Drafting).

Panaji, 28th April, 2003.

The Goa State Guarantees (Third Amendment) Act, 2003

(Goa Act 11 of 2003) [23-4-2003]

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ACT

further to amend the Goa State Guarantees Act, 1993 (Goa Act 16 of 1993).

BE it enacted by the Legislative Assembly of Goa in the Fifty-fourth Year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Goa State Guarantees (Third Amendment) Act, 2003.

(2) It shall come into force at once.

2. Amendment of section 3.- In section 3 of the Goa State Guarantees Act, 1993 (Goa Act, 16 of 1993), in sub-section (1), for the expression "Rs. 550.00 Crores", the expression "Rs. 700.00 Crores" shall be substituted.

Secretariat Annexe, Panaji-Goa. Dated:- 28-4-2003.	V. P. SHETYE, Secretary to the Government of Goa, Law Department (Legal Affairs)
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GOVERNMENT OF GOA

Department of Law and Judiciary Legal Affairs Division

Notification

7/10/2005-LA

The Goa State Guarantees (Fourth Amendment) Act, 2005 (Goa Act 7 of 2005), which has been passed by the Legislative Assembly of Goa on 13-1-2005 and assented to by the Governor' of Goa on 23-2-2005, is hereby published for general information of the public.

S. G. Marathe, Under Secretary (Drafting).

Panaji, 1st March, 2005.

The Goa, State Guarantees (Fourth Amendment) Act, 2005

(Goa Act 7 of 2005) [23-2-2005]

AN

ACT

further to amend the Goa State Guarantees Act, 1993 (Goa Act 16 of 1993).

Be it enacted by the Legislative Assembly of Goa in the Fifty-fifth Year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Goa State Guarantees (**Fourth Amendment**) Act, 2005.

(2) It shall come into force at once.

2. Amendment of section 3.- In section 3 of the Goa State Guarantees Act, 1993 (Goa Act 16 of 1993), in sub-section (1), for the expression "Rs. 700.00 Crores", the expression "Rs. 800.00 Crores" shall be substituted.

Secretariat Annexe, Panaji-Goa. Dated: 1-3-2005.	V. P. SHETYE, Secretary to the Government of Goa, Law, Judiciary and Legislative Affairs Department.
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GOVERNMENT OF GOA

Department of Law & Judiciary Legal Affairs Division

Notification

7/17/2015-LA

The Goa State Guarantees (Fifth Amendment) Act, 2015 (Goa Act 15 of 2015), which has been passed by Legislative Assembly of Goa on 13-08-2015 and assented to by the Governor of Goa on 12-09-2015, is hereby published for general information of the public.

D. S. Raut Dessai, Under Secretary (Legislative Affairs).

Porvorim, 15th September, 2015.

The Goa State Guarantees (Fifth Amendment) Act, 2015

(Goa Act 15 of 2015) [12-09-2015]

AN

ACT

further to amend the Goa State Guarantees Act, 1993 (Goa Act 16 of 1993).

Be it enacted by the Legislative Assembly of Goa in the Sixty-sixth Year of the Republic of India, as follows:

1. Short title and commencement.— (1) This Act may be called the Goa State Guarantees (**Fifth Amendment**) Act, 2015.

(2) It shall come into force at once.

2. Amendment of section 3.— In section 3 of the Goa State Guarantees Act, 1993 (Goa Act 16 of 1993), in sub-section (1), for the expression “Rs. 800.00 Crores”, the expression “Rs. 1500.00 Crores” shall be substituted.

Secretariat, Porvorim, Goa. Dated: 15-09-2015.	S. G. MARATHE Joint Secretary (Law) and Link- Law Secretary to the Government of Goa, Law Department (Legal Affairs).
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